## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-107/(ND)/2018

In the matter of Sudhir Power Projects Ltd Vs.

....PETITIONER

MB Malls (P) Limited

... RESPONDENT

**SECTION:** 

Under Section 9 of IBC, 2016

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Nakul Jain, Advocate

For the Respondent/Corporate Debtor: -

## **ORDER**

Learned Counsel for the petitioner is present. The petitioner is directed to file an affidavit of service along with the Tracking report in relation to the proof of service of an advance copy of the application along with Annexure on the Corporate Debtor at its registered office as disclosed in the Company's Master Data enclosed at Annexure A-2, Page 33 of the typed set of documents filed along with the application.

Further, notice of the next date of hearing shall also be taken to the Corporate Debtor by the petitioner within a period of one week from today (1.2.2018) and the same shall also be disclosed in the affidavit as directed to be filed along with the Tracking report.

Post the matter on 21.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 01.2.2018